

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-70/ND/2021

IN THE MATTER OF:
M/s. N.K. Jain and Co.

...PETITIONER

Vs.

M/s. Emaar India Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 16.07.2021
(Virtual Hearing)

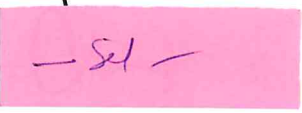
Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

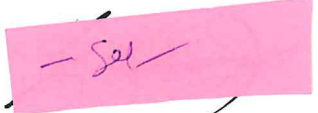
For the Petitioner/Operational creditor :Mr. Piyush Singh, Mr. Akshay
Srivastava and Ms. Aditi Sinha,
Advocates.

For the Respondent/Corporate debtor :Mr. Krishnendu Datta, Senior
Advocate, Mr. Divyam Agarwal
and Ms. Pallavi Kumar, Advocates.

ORDER

Heard the submissions made by Learned Counsels for both the parties.
Counsels for both the parties have submitted that the pleadings are completed
in this matter and they are ready and willing to argue the matter, therefore, let
this matter be posted to **25.08.2021**.


(Hemant Kumar Sarangi)
Member (T)


(P.S.N. Prasad)
Member (J)

(Meenu)